



## CENTRAL ADMINISTRATIVE TRIBUNAL

### CHANDIGARH BENCH

#### Hearing by Video Conferencing

**O.A. No.060/785/2019**

Chandigarh, this the 13<sup>th</sup> day of September, 2021

**HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal,  
Chandigarh Bench, Chandigarh)

**HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal,  
Bangalore Bench, Bangalore)

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1. Rakesh Kumar Sharma son of Late Sh. Padam Kumar Sharma, aged 43 years.
2. Sh. Rajesh Chomiyal son of Sh. Anand Singh
3. Sh. Lalit Kumar son of Sh. Lachman Dass
4. Mukesh Khandelwal son of Sh. Bal Kishan Khandelwal

(All the applicants are working as Section Supervisor  
except applicant No. 2 (SSSA), in the office of  
Employees Provident Fund Organization (EPFO)  
Regional Sector-44, Plot No. 43, Gurgaon-122001)

#### **...Applicants**

(BY ADVOCATE: Sh. D.R. Sharma)

#### **VERSUS**

1. The Central Provident Fund Commissioner, Employees Provident Fund Organization (Ministry of Labour and Employment, Government of India, Bhavishya Nidhi Bhawan, 14 Bhikaji Cama Place, New Delhi-110066.



2. Regional Fund Commissioner-I (Exam), Employees Provident Fund Organization (Ministry of Labour and Employment, Government of India, Bhavishya Nidhi Bhawan, 14 Bhikaji Cama Place, New Delhi-110066.

**...Respondents**

(BY ADVOCATE: Sh. Aseem Rai proxy counsel for Sh. Ranvir S. Chauhan)

**O R D E R(Oral)**

**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. Aseem Rai, appearing as proxy for Sh. Ranvir S. Chauhan, learned counsel for the respondents stated that the controversy involved herein has already been set at rest by a judgement/order dated 09.08.2021 rendered by the Hon'ble High Court of Karnataka in Writ Petition No. 51266/2019 and, therefore, the Original Application is liable to be dismissed.
2. The fact as stated by Sh. Aseem Rai, has not been disputed by Sh. D.R. Sharma, learned counsel for the applicants.
3. Accordingly, the Original Application is hereby dismissed.

**(RAKESH KUMAR GUPTA)**  
**Member (A)**

**(SURESH KUMAR MONGA)**  
**Member (J)**

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